

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.03
C.P. (IB) No.42/BB/2023

IN THE MATTER OF:

M/s. Textile Professional LLP ... Petitioner
Vs.
M/s. Himatsingka Seide Ltd. ... Respondent

Order under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 01.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : None
For the Respondent : Shri Pradhyuman

ORDER

1. Heard the Ld. Counsel for the Respondent and none appeared for the Petitioner.
2. On 19.03.2024, the Ld. Counsel for the Petitioner was granted time to file certain documents as they have not received the same from the previous Counsel. But, the same is not yet filed. As a last opportunity, the Petitioner is directed to file the same, within a period of two weeks, failing which their right to file the same will be forfeited, and matter will be decided based on the record available.
3. List the matter on **25.06.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)
Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)